

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No. 764/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.10.2020**

Name of the Company: Do Well Moulds  
V/s  
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

Advocate, Mr. Harjot Singh Kassowal appeared on behalf of Petitioner. Advocate, Mr. Jaimin Dave appeared on behalf of Respondent.

On the request of the learned lawyer for the Respondent, the matter is adjourned.

List the matter on 02.11.2020

  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

Dated this the 22nd day of October, 2020.